

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 926 of 2011

(Arising out of Order-in-Original No. 12-14/Commr/CE/Kol-III/2010-2011 dated 17.08.2011 passed by Commissioner of Central Excise, Kolkata-III.

M/s Sika India Pvt. Ltd.,

1-B/20-21. New Industrial Estate, Block-D, P.O.- Kalyani, District-Nadia,
Pin No. 741235 West Bengal.

..Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III.

180, Shanti Pally, Rajdanga, Main Road, Kolkata-700107.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No...75735/2021

DATE OF HEARING : 29.10.2021

DATE OF DECISION : 29.10.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Venkata Subba Rao)
Member (Technical)

Tushar